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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1040 OF 2007

ALLAHABAD THIS THE 26TH DAY OF SEPTEMBER 2008

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

1. G.D. Singh, aged about 54 years,
Son of Sri Karan Singh,
Resident of B-258, Deen Dayal Nagar,
Jhansi, Grade Rs.7,450-11,500.
2. A. K. Singh, aged about 55 years,
Son of Sri R.k. Singh, resident of 205,
Nanak Ganj, Sipri Bazar, Jhansi, Grade Rs.7,450-
11,500.
3. R.G. Bundela aged about 57 years
Son of Sri D.B.L. Bundela, Resident of 44,
Billeswar Prem Nagar, Jhansi, Grade Rs.6,500-
10,500.
4. S.B. Singh, aged about 47 years,
Son of Sri K.B. Singh, Resident of E-204-C,
Central School No.3, Railway Colony, Jhansi,
Grade Rs.6,500-10,500.
5. S.P.S. Yadav, aged about 45 years,
Son of Sri Kamta Prasad yadav, Resident of A-85,
Deen Dayal Nagar, Jhansi, Grade Rs.6,500-10,500.
6. Brijendra Singh aged about 60 years,
Son of Sri Omkar Singh, Resident of Opposite
Central Warehouse, Nandan Road, Jhansi,
Grade Rs.5,000-10,000.
7. P.S. Niranjan aged about 45 years,
Son of Sri Jagdish Prasad, Resident of 1300/A,
Khati Baba, Jhansi, Grade 5,500-9,000.

. Applicants

By Advocate : Sri A. D. Prakash & Sri A. K. Dave

Versus

1. Union of India through the General Manager,
North Central Railway, G.M.'s Office,
Allahabad.
2. Divisional Railway Manager,
North Central Railway, D.R.M.'s Office,
Jhansi.
3. Divisional Railway Manager (Personnel)
North Central Railway, D.R.M.'s Office, Jhansi.

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4. Senior Divisional Mechanical Engineer (CWD),
N.C.R. D.R.M.'s Office, Jhansi.
5. Sri S.K. Singh, Divisional Railway Manager
(Personnel) North Central Railway,
D.R.M.'s Office, Jhansi.

..... Respondents

By Advocate : Sri D.S. Shukla

O R D E R

The learned counsel for the applicant states, that in view of letter no.797-E/NCR/Policy/OT/Breakdown staff dated 30.06.2008 which is produced today in the court, submits that grievance of the applicant does not survive for consideration.

The learned counsel for the respondents states that having regard to the statements made in the counter affidavit the applicant is not entitled for the reliefs. The applicants are seeking withdrawal of the OA in pursuance of the letter dated 30.06.2008. It is appropriate that the applicants have to make a request to the respondent's authorities based on this letter dated 30.06.2008 within two weeks, if such a request is made by the applicants, the respondents are directed to pass appropriate speaking order in accordance with law based on this letter, within a period of two months from the date of receipt of a certified copy of this order.

2. With the above directions this OA is disposed of.
No Costs.


Member-J